

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 302**  
IB-1085(ND)/2019

**IN THE MATTER OF:**

M/s. V Chiranjiv & Co

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Weltan Telmag (India) Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 09.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shankari Mishra, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Pursuant to the order dated 19.03.2024, the Applicant has filed proof and affidavit of service which shows that the notices on the Directors have been served whereas notice on the Corporate Debtor has not been served. Be that as it may, no one has appeared on behalf of the Respondent. We have heard the submissions of the Ld. Counsel for the Applicant on merits.

The Applicant is directed to file a brief note of submissions with chronological dates and events within one week.

List for compliance **on 26.04.2024.**

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**